

Repealed by Act 36 of 1957.

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THE INDIAN BOILERS (AMENDMENT) ACT, 1951.

No. XXXVIII OF 1951



An Act further to amend the Indian Boilers Act, 1923

[25th June, 1951]

BE it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Indian Boilers (Amendment) Act, 1951.

2. **Amendment of section 3, Act V of 1923.**—For clause (b) of sub-section (1) of section 3 of the Indian Boilers Act, 1923, the following clause shall be substituted, namely:—

“(b) belonging to, or under the control of, the Army, Navy or Air Force; or”

Price anna 1 or 1½d.

GIPD—S1—383 M of Law—11-1-52—4,000